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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)
NEW DELHI.

New Delhi, the 11th March, 1971.

NOTIFICATION
(Income-tax)

No.78 (F.No.404/42/71-ITCC): In exercise of the powers conferred by Sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961, (43 of 1961) the Central Government hereby authorise:

S/Shri

1. L.N. Joshi,
2. P.T.N. Chari and
3. B.V. Yawalkar

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This notification shall come into force with effect from 15.4.1971.

R.D. Saxena
(R.D. Saxena)

Deputy Secretary to the Govt. of India.

The Manager,
Government of India Press,
NEW DELHI.

No.78(F.No.404/42/71-ITCC).

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R.D. Saxena
(R.D. Saxena)

Deputy Secretary to the Government of India.

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